

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.15630/2024

[Arising out of impugned final judgment and order dated 16-10-2024 in A482 No. 17753/2024 passed by the High Court of Judicature at Allahabad]

SATENDRA PAL SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

FOR ADMISSION and I.R.

Date : 04-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Rituparn Uniyal, Adv.
Mr. Abhishek Kumar, Adv.
Ms. Deeksha Saggi, Adv.
Mr. Ram Lal Roy, AOR

For Respondent(s) : Mr. Kameshwar Nath Mishr, Adv.
Ms. Sakshi Kakkar, AOR
Mr. Vishal Kumar, Adv.

Mr. Hem Chand Vashisht, Adv.
Mr. Alok Vajpayee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Ad-interim relief granted earlier on 18.11.2024 shall continue to operate as the interim relief.

(VIJAY KUMAR)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)